



2026:AHC:43001-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3869 of 2025

Sugriv Prasad Saroj

.....Petitioner(s)

Versus

State of U.P. and 6 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashutosh Gupta, Gyan Prakash Verma
Counsel for Respondent(s)	:	Seema Agarwal (S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking removal of encroachment from the PWD land.
2. Instructions were sought.
3. Learned Standing Counsel has produced instructions *inter alia* indicating that encroachment of respondents no. 5, 6 and 7 has been removed and in fact the petitioner himself was encroaching on a part of the land, that also he has removed.
4. Counsel for the petitioner attempted to make submissions that still some encroachment exists.
5. Once it has been found that the petitioner himself had encroached on the Government land, filing of petition by an encroacher, claiming himself to be a public interest spirited litigant, even otherwise, cannot be countenanced. The petition is, therefore, **dismissed**.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 25, 2026

P.Sri./AKShukla